SHRI RAJ BAHADUR: As far as the Rule is concerned, I am correct That is what I wanted to submit

Now I must submit that once you have chosen certain subjects, will he not accommodate the Government Ministers also whether they are prepared for a particular subject to be taken up on a particular day? (*Interruptions*) I am asking for the date Maybe out of three subjects we can take one this week, one next week and the third one next session Maybe this is possible

SHRI K S CHAVDA (Patna) Next session?

SHRI RAJ BAHADUR If not next week, then in the week next to that

MR SPEAKER Sometimes, Raj Bhadurji, if you will not go further, you will not be complicating the issues

## एक माननीय सबस्य : माप उ हे डाटिए ।

धायस म रोबय : नही, मुप्ते डाटने वाला रोन ग्रन्छा नही लगना । मै कभी यह बात पसद नही करना । ग्रीर उर्द् ग्राव बारो में जब कभी इत्रर उत्रर यह बात आ तो है कि स्पीकर की झाड पडो तो मैं ने कमो झाड किनी पर नही ठानी । बाहर निब देने है लोग खुश हो है । लेकिन मैं कमो यह पन द नही करता ।

Never We do not proceed with that spirit We persuade each other We request each other We are all equals. It does not matter you have inade me sit here that I should consider myself as super-human

## Please don't take it like that

t don't take it like that

SHRI JYOTIRMOY BOSU: Even I

MR SPEAKER I know it suits you very well

PROF MADHU DANDAVATE (Rajapur) He is the most sober man in the House

एक माननीय सदस्य फैपला क्या दिया हे?

आध्यक्ष महोदय फैपला यह है कि हफ्ते म दो लेगे ग्रीर उस में दिन तो उन को देना ही पडेगा। वह देो इन्ना तो एनवार उन का आप किया करे। उस के बाद गह भी बात, उन की ठीक है कि जब दिन किक्प इरना हो तो उन मिनिस्टर से भी बान करनी पडेगे कि वह उस दिन भार एक्यड न करे। यह हम उन पर छोडो है।

We have fixed the days.

The question is

"That this House do agree with the Nineteenth Report of the Butiness Advisory Committee pinsented to the House on the 21th November, 1972"

### The motion was adopted

13.06 hrs

# PAYMENT OF BONUS (AMEND-MENT) BILL\*

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R K. KHADILKAR) Sir, I beg to move for leave to introduce a Bill further to amend the Payment of Bonus A.4, 1965

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 27th November, 1972

R 27, 1972 Bill Introduced

MR. SPEAKER: The question is:...

SHRI SAMAR GUHA (Contei): This Bill is not only incomplete, but it denies the right to other employees.

other Sir, there are employees serving under the Government. There are employees serving under the Railways; there are employees serving under the P&T and Defence. These employees are not coming under the scope of this Bill. Lakhs and lakhs of employees who work for the growth of the country's economy, who work for the national effort, and national production, are not being covered at all by this Bill. The hon. Minister is not extending the bonus formula to the other categories of employees including Government employces m the Defence services, in the Railways, P&T and other Central departments and orga-Government nisations. I feel that there should not be any grievance on the part of any of these employees who also serve the national interest. Therefore, I beg to submit, Government should bring forward a more comprehensive Bill and place it before the House.

SHRI S. M. BANERJEE (Kanpur): On behalf of my party and myself, I welcome this Bill and I may say, we are not opposed to the Bill, but our only point is this. Government has taken a decision to raise the minimum-bonus from 4 to 833 per cent. That is a welcome thing. My token opposition to this Bill is only for a particular reason. I was surprised to rcad the various provisions of the Bill and 1 was equally surprised when I read the provisions of the Ordinance, because 28 lakhs of Central Government employees, 16 lakhs of railway employees, about 8 lakhs of Defence Employees and about 3i lakhs of postal employees have been completely ignored. I want an assurance from Government whether themselves propose to Government bring forward an amendment to this Bill so that those employees also will

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be covered. This is my reason for opposition to this Bull. Otherwise, I welcome this Bill.

SHRI R. K. KHADILKAR: As has been made clear, this is a Bill to amend the Payment of Bonus Act, 1965.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I also want to say something on this.

SHRI R. K. KHADILKAR: When we come before the House for a debate on this, then we shall discuss all these points

SHRI JYOTIRMOY BOSU: On a point of order On an occasion like this, I do not wish to carry coal to New Castle...

MR. SPEAKER: What would have been the harm if the hon. Member could have informed me earlier?

SHRI JYOTIRMOY BOSU: Two catagories of Members are allowed to speak, one consisting of those who are totally opposed to the introduction of the Bill and the other consisting of those who feel that there is legislative incompetence. You have been kind enough to permit two Members to speak..

सम्बंध सहोदय आप को नाम भेजन। चाहिये था, एक तरफ तो झाप यह तय कारने हैं कि रून के मुनाबिक चलेगे. दूसरी तरण साप उस को रोडना चाहने है...

SHRI JYOTIRMOY BOSU: Kindly give me one minute. Our party is so close to the trade union movement

अपथका महोबय ' इस तरह तो चोअ झापने बनाई है, उस को प्राप तोडेंगे। मेरी रिक्वेस्ट है कि जो रूल झापने कनाय हैं उन को स तीडिये। अगर बं। जना होता है तो पहले से लिख कर दीजिये। SHRI JYOTIRMOY BOSU 1 am making a request to you to allow me. It is up to you, Sir I would not insist as a matter of right My party is so close to the working class movement

PROF MADHU DANDAVATE: (Rajapur) They want to have their observations on record Let them be permitted

प्राध्यक्ष सहोदय मेरे लिये बडी मुश्किल है। ये सब इल्ल्ज ग्राप के बनाये हुए हैं, पहले ग्राप उन को बनाते है फिर नोड देने है।

PROF MADHU DANDAVATE The fact is that those who are working in the working class movement want to remain on record

की एगोलिमय बसु प्राप की मर्जी के बगैर कोई भाषण नही दे सकता है। ग्राप एलाउ करेगे तब हम बोल सकते है।

MR SPEAKER We have this understanding that those who send their names m advance alone are permitted

SHRI SAMAR GUHA They are accountable to their trade unions also, as I have been So they may be per mitted

SHRI JYOTIRMOY BOSU Kindly tell me, Sir, under what rule you are allowing Members to speak on this Kindly enlighten me

SHRI S M BANERJEE Let us follow the rules every time

झाध्यक्ष महोदय जब बिल ग्राय तब बोलिए। एक नरफ तो उस दिन ग्राप ने यह फैसला किया कि जो नाम दे ग्रीर यह बनाए कि मुझे इस बात पर बोलना है उस को टाइम दिया जावा गिने उस फैंसले को मान लिया। मव जिस का नाम माया है उस को मैने बुलाया है। ग्रगर ग्राप ग्रपना नाम नही दे सके मौर मब बुलाने के लिए कहते हैं तो मुझे यहां पर तमा मे के (तौर पर तो ग्राप ने बैठाया नही है, चाप ने जिन रून्ज का बनाया है उन के मुनाविक चलान के लिये बैठाया है इस लिये मै रून्ज के मुताबिक चलगा। ग्रगर कोई वहें कि उस दिन तो ताडा था माज भी नाडिय, यह नहीं चल मकना।

SHRI R K KHADILKAR As has been made clear after the interim report of the Bonus Review Committee an attempt has been made in this Bill to give effect to their recommendations. Hon Members will have ample opportunity when we come before the House, to say further whatev 1 they like. At this stage, I do not want to add anything more

SHRI S M BANERJEE I would like to know whether Government themselves are going to bring forward an amendment About 28 lakhs of Central Government employees are involved

SHRI R K KHADILKAR This measure has been brought forward on the basis of the interim report of the Bonus Review Committee It is only when the main report is submitted that we can think of an amendment This deals only with the interim report So what can I do?

SHRI JYOTIRMOY BOSU. You have permitted already two Members

MR. SPEAKER: Now, let the hon. Member sit down.

SHRI JYOTIRMOY BOSU: I am sitting down, Sir.

MR. SPEAKER; I have to ask him to sit down, because he is not sitting down himself.

SHRI JYOTIRMOY BOSU: You do not want me to come back elected next time, it seems....

MR SPEAKER: He will be; but my experience is that those Members who spoke the most and put all the questions were not returned.

SHRI JYOTIRMOY BOSU: Because of the official machinery and the silver working

MR SPEAKER The question is:

"That leave be granted to introduce a Bill further to amend the Payment of Bonus Act. 1965".

The motion was adopted.

SHRI R. K. KHADILKAR: I introduce the Bill.

#### STATEMENT RE. PAYMENT OF (AMENDMENT) ORDIN-BONUS ANCE

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. of my KHADILKAR): On behalf colleague, Shri Balgovind Verma I lay on the Table and explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Payment of Bonus (Amendment) Ordinance, 1972, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

#### 13.16 hrs.

The Lok Sabha adjourned for Lunch till steen minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at twenty minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER- in the Chair?

DEPUTY-SPRAKER: Before MR. we resume discussion on the tisms on the agenda, the Minister of External Affairs wants to make an important statement.

STATEMENT RE. RELEASE OF INDIAN PRISONERS OF WAR BY PAKISTAN CAPTURED ON WEST-ERN FRONT

THE MINISTER OF EXTERNAL. AFFAIRS (SHRI SWARAN SINGH): According to a broadcast of Radio Pakistan the Government of Pakistan are reported to have decided to release 617 Indian prisoners of way These prisoners of war were captured on the western front. Government of India have not received any official communication on this subject. It will that during the Simla be recalled Conference the Government of India had offered to release all the Pakistanı prisoners of war numbering 540 who had been captured on the western front, but the Government of Pakistan at that time did not show any interest in this offer. The Government of India reiterate their offer to release all those Pakistan, prisoners of war who were captured on the western front.

#### 14.21 hrs.

RE. SWEEPERS STRIKE IN DELHI भी सलि भवस (दलि ज दिल्ली) : उपाध्यक्ष महोदय, दिल्ली हिन्दस्तान की राजधानी है, एक महीने से यहां पर स्वीपसं स्ट्राइक चल रही है, शहर बिल्कुल गम्वा हो राहा है, बाहर से लाखों झावसी, रोज फेयर देखने के लिए मा रहे हैं लेकिन कार्पोरेशन इस मामले को तय नहीं कर सका है। मैं हीम मिनिस्टर से दरख्वास्त करूंगा कि यह साइक बत्म कराई जाये झौर मुनासिब हो तो कार्योरेशन को तोड़ दें क्योंकि वह बिल्कुल कामियाब नहीं हो रहा है। ¥.

भी बीरेम सिंह राम (महेन्द्रयह): वो दिन से विजली भी नही है एन बी एम सी एरिया में उसपर भी ऐक्शन लेना चाहिए ।